

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

C.P.(IB)-3286(MB)/2018

8)
CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **04.01.2019**

NAME OF THE PARTIES:

Chryso India Pvt Ltd

V/s

Gammon India Ltd.

SECTION: 241,242 OF COMPANIES ACT 2013.

ORDER

1. The Ld. Representatives from both the sides are present.
2. The operational creditor is required to place on record the consent of the IRP. It is also directed to place on record the evidence of service of Section 8 notice on the Corporate Creditor.
3. Ld. Representative of the Corporate Debtor is directed that if the Debt is acceptable, the same is to be settled on the terms as mutually agreed upon between the parties. Inform the progress of the settlement on or before the next date of hearing.
4. Matter is adjourned to 13.02.2019.

04.01.2019.
SSS=

Sd/-

**M. K. SHRAWAT,
Member (Judicial).**